

क्रमांक	जिले का नाम	अधिनियम की धारा-4 की उप धारा (2) के अधीन सदस्यों की संख्या	अधिनियम की धारा-4 की उपधारा (4) के खण्ड (क), (ख), (घ) में सदस्यों की संख्या	अधिनियम की धारा-4 की उप धारा (4) के खण्ड (ड.) में सदस्यों की संख्या	अधिनियम की धारा-4 की उप धारा (4) में सदस्यों की संख्या	समिति के कुल सदस्यों की संख्या
1	2	3	4	5	6	7
64	संतकबीर नगर	16	3	1	4	20
65	श्रावस्ती	16	3	1	4	20
66	हमीरपुर	16	3	1	4	20
67	गौतमबुद्धनगर	16	3	1	4	20
68	ललितपुर	16	3	1	4	20
69	चित्रकूट	12	3		3	15
70	महोबा	12	3		3	15

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification No 9/7/35-AA-2/99-55, dated January 7, 2008

No. 9/7/35-AA-2/99-55.

Dated Lucknow, January 7, 2008

IN exercise of the powers under section 19 of the Uttar Pradesh District Planning Committee Act, 1999 (U.P. Act no.32 of 1999), the Governor is pleased to make the following rules :-

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE RULES, 2008

CHAPTER - I

General

1-(1) These rules may be called the Uttar Pradesh District Planning Committee Rules, 2008;

Short title and Commencement

(2) They shall come into force with effect from the date of their publication in the Gazette.

2-(1) In these rules, unless there is anything repugnant in the subject or context,-

Definitions

(a) 'Act' means the Uttar Pradesh District Planning Committee Act, 1999;

(b) 'member' means a member of the Committee;

(c) 'other backward classes of citizens' means the backward classes of citizens specified in Schedule I of the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994 ;

(d) 'Schedule' means the Schedule appended to these rules;

(e) 'Secretary' means the Secretary referred to in section 7 of the Act.

(2) Words and expressions not defined in these rules but defined in the Act shall have the meanings assigned to them in the Act.

Number of
members

3-(1) A committee shall consist of such number of members as specified against its respective district in the Schedule.

(2) The State Government may, by notified order, amend the Schedule.

(3) Out of the total number of members referred to in sub rule (1), the State Election Commission shall, by notification in the Gazette determine the number of members to be elected from amongst the elected members of Zila Panchayat and from the Municipalities of the district separately in the proportion to the ratio between the population of rural areas and of the urban areas in the district :

Provided that where the number of members for the urban areas and rural areas in district is in fraction, the fraction less than half shall be ignored and the fraction of half or more shall be counted one.

Returning Officer

4-The District Magistrate shall be the Returning Officer for conducting elections of the committee of his district under these rules.

Assistant
Returning Officer

5- (1) The Returning Officer may appoint one or more officers holding Group 'A' or Group 'B' posts, as Assistant Returning Officers to assist him in the performance of his functions under these rules.

(2) Every Assistant Returning Officer shall be competent to perform all or any of the functions of the Returning Officer.

(3) The Returning Officer may take such assistance, as he deems necessary, from the State Government staffs posted in the district, for conducting election.

(4) The Returning Officer and the Assistant Returning Officer shall perform their functions and duties relating to the conduct of such election under the superintendence, direction and control of the State Election Commission.

(5) Without prejudice to generality of these rules and the Act, the State Election Commission may, by order, direct that such of the powers, duties and functions of the Returning Officer as specified in the order shall, subject to the terms and conditions specified in the order, be exercised and performed at the polling place by the Polling Officer.

Reservation

6-(1) The number of members to be elected from the elected members of the Zila Panchayat or of the Municipalities in the district, as the case may be, belonging to the Scheduled Castes, Scheduled Tribes, other backward classes of citizens and women shall be in the ratio of reservation provided to that class in the Zila Panchayat or the Municipalities, as the case may be.

(2) Where the number of members to be elected from the Municipalities in the district is equal to, or greater than, the number of Municipalities, at least one member shall be elected from every Municipality in the district :

Provided that where the number of members to be elected from the Municipalities in the district is less than the number of Municipalities, not more than one member shall be elected from a Municipality.

CHAPTER-II

Election of Members

Appointment of dates
for nomination etc.

7-Whenever the election of a member is required to be held under the Act, the State Election Commission, shall by notification in the Gazette, appoint, -

(a) The date for filing nominations before the Returning Officer and scrutiny thereof which shall be a date at-least ten days after the date of the said notification;

(b) The date and time for the withdrawal of candidature which shall ordinarily be the third day after the date fixed for filing and scrutiny of nominations; and

(c) The date on which and the hours during which a poll shall, if necessary, be taken, which shall be a date not earlier than the third day after the date fixed under clause (b).

8-(1) Before the issue of notification under rule-7, the Returning Officer shall cause to be prepared separately a list of the persons who are elected members for the time being, of the Zila Panchayat and the Municipalities in the district, hereinafter in this chapter referred to as elector, and give public notice of the same by having an authentic copy of the list affixed each at his office and such other conspicuous places in the district as he may think proper.

List of the elected members of the Zila Panchayat and the Municipalities

(2) The Returning Officer may at any time before the commencement of the poll make such corrections in the list as may be occasioned by any changes in the membership or upon discovery of any error in the list whether upon the consideration of any claim or objection to the inclusion of any name made by any person or otherwise:

Provided that no name included in the list shall be omitted therefrom without prior notice to such person of the proposed omission and giving him an opportunity of showing cause against the proposed omission.

9-(1) Any elected member of the Zila Panchayat or a Municipality in the district, who desires to be nominated as a candidate at an election to the office of the member shall deliver in person, a nomination paper duly completed in such Form as may be determined by the State Election Commission, to the Returning Officer within the hours of 11 O'clock in the forenoon and 4 O'clock in the afternoon on the date fixed by the State Election Commission for filing nomination.

Nominations

(2) The nomination paper shall be signed by the candidate himself as assenting to the nomination.

(3) An elected member of the Zila Panchayat or of a Municipality in the district, belonging to any of the reserved categories specified in rule 6, shall file along with the nomination paper, a certificate of the Chief Executive Officer of the Zila Panchayat or Mukhya Nagar Adhikari or Executive Officer, as the case may be, of the Municipality that he belongs to that category.

10-The Returning Officer shall, on receiving a nomination paper under rule 9, enter thereon its serial number and the date on which and the hour at which the nomination paper has been delivered to him, and shall, as soon as may be thereafter, cause to be affixed at some conspicuous place in his office, a notice of the nominations containing descriptions similar to those contained in the nomination paper, of the candidates.

Procedure of filing of nomination papers

11-(1) The candidates may remain present at the time of the scrutiny of the nomination papers. The Returning Officer shall give them all reasonable facilities for examining the duly received nomination papers.

Scrutiny of nominations

(2) The Returning Officer shall scrutinize the nomination papers and ensure that the candidates seeking the election to the office of the member, are elected members of the Zila Panchayat or the Municipalities in the district, as the case may be.

(3) The Returning Officer shall hold the scrutiny on the date and time appointed in this behalf under clause(a) of rule 7 and shall not allow any adjournment of the proceedings except when such proceeding are interrupted or obstructed by causes beyond his control.

(4) The Returning Officer shall endorse on each nomination paper his decision accepting or rejecting the same and, if nomination paper is rejected shall record in writing a brief statement of his reasons for such rejection.

(5) Immediately after all the nomination papers have been scrutinised and decisions accepting or rejecting the same have been recorded, the Returning Officer shall prepare a list of validly nominated candidates, that is to say, candidates whose nominations have been found valid and affix it to his notice board.

Withdrawal of
Candidature

12- (1) A candidate may withdraw his candidature by a notice in writing duly signed by him and delivered on the day and during the hours fixed under clause (b) of rule 7 to the Returning Officer by such candidate in person.

(2) No person who has given a notice of withdrawal of his candidature under sub-rule(1) shall be allowed to cancel the notice.

(3) On receiving a notice under sub-rule(1), the Returning Officer shall note thereon the date on which, the hour at which and the name of the person by whom it was delivered.

(4) The Returning Officer shall, as soon as may be after receiving notice of withdrawal under sub-rule(1) and on being satisfied as to the genuineness of the notice of withdrawal and the identity of person delivering it, cause a notice of the withdrawal to be prepared and affixed to his notice board.

(5) A notice of withdrawal received after the day and hour mentioned in sub-rule (1) shall be ignored by the Returning Officer, but if at any time before the commencement of the poll notice of withdrawal have been received from all the candidates but one entered in the list of contesting candidates under rule 13, the Returning Officer shall order that no poll shall be taken and shall in that case proceed as provided in rule 14.

List of valid
nominations and its
publications

13-(1) After withdrawal, if any, under sub rule (1) of rule 12, the Returning Officer shall prepare a list of contesting candidates and shall publish it by affixing a copy thereof to his notice board.

(2) The list of contesting candidates shall be prepared in Hindi written in Devnagari script and shall contain the names in alphabetical order, with addresses of contesting candidates as given in the nomination papers.

Uncontested election
and declaration of
result

14-(1) If the number of candidates is equal to the number of the members to be elected, the Returning Officer shall forthwith declare such candidates to be duly elected member and cause a copy of such declaration to be affixed at his notice board.

(2) If the number of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, is equal to, or less than, the number of members to be elected, all the elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, shall be declared as members by the Returning Officer.

Absence of
Candidature

15-If no nomination paper is filed under these rules or all the persons, who have filed nomination papers, withdraw their candidature under rule 12, proceeding of the election shall be commenced a new as if for a new election.

16-The election of members shall be held by secret ballot simultaneously at different places. Votes shall be cast in person and no vote shall be received by proxy.

Manner of voting

17-Polling shall take place at such prominent place at the Headquarters of the district as may be decided by the Returning Officer and within the hours specified in the notice under clause(c) of rule 7.

Place and hour of polling

18-(1) Ballot papers to be used at the election shall be in such Form as may be determined by the State Election Commission and the names of contesting candidates shall be given therein in Hindi in the order as in the list of contesting candidates published under rule 13.

Ballot paper and Ballot Box

(2) A ballot box to be used at the poll shall be any of the types of boxes approved by the State Election Commission.

19-The Returning Officer shall, immediately before the commencement of the poll, allow inspection of the ballot box to be used at the poll to such candidates as may be present at the place of polling.

Procedure before the commencement of poll

20-(1) The Returning Officer shall exclude from the place of polling all persons except, -

Admissions to the place of polling

(a) the candidates ; and

(b) such other person as the Returning Officer may from time to time admit for the purpose of assisting him in taking the poll:

Provided that the electors shall be allowed to enter in to the place of polling for casting their votes.

(2) The Returning Officer shall close the place of polling at the hour fixed under clause (c) of rule 7 and shall not admit any electors :

Provided that all such electors present inside the place before it is so closed shall be entitled to have their votes recorded:

21-(1) The Returning Officer shall have before him the list of the electors prepared under rule 8.

Procedure for giving Ballot papers.

(2) Immediately before the ballot paper is delivered to an elector, a mark shall be placed against his name in that list and the name of the elector as shown in that list shall be entered in the counterfoil of the ballot paper.

(3) The elector shall sign his name in the list in token of the receipt of the ballot paper.

(4) Before delivery of ballot paper to an elector, the Returning Officer shall satisfy himself about the identity of the elector and for that purpose he may take the assistance of such persons as he may think fit.

(5) If the Returning Officer is not satisfied about the identity of any person, he may refuse to deliver a ballot paper to him after recording a brief note about the circumstances in which the refusal was made.

(6) As soon as the issue of the ballot paper is finished, the Returning Officer shall place the counterfoils of ballot paper in an envelope and close and seal the same. The envelope shall not be opened except upon the order of a court or other authority deciding any dispute relating to such elections.

Supply of fresh
Ballot paper in
certain circumstances

22-(1) An elector, who has inadvertently dealt with his ballot paper in such a manner that it can not be conveniently used as a ballot paper, may, on returning it to the Returning Officer and on satisfying him of the inadvertence, obtain another ballot paper in place of the ballot paper so returned, and the latter shall, together with its counterfoil, be marked as "Returned and Cancelled" by the Returning Officer.

(2) Any ballot paper so cancelled shall be kept in an envelope set apart for the purpose.

Return of unused
ballot paper by
electors

23-If an elector after obtaining any ballot paper for the purpose of recording his vote decides not to use the same, he shall return the ballot paper to the Returning Officer, who shall mark it "Returned and Cancelled" and keep it in an envelope set apart for the purpose under sub-rule (2) of rule 22.

Maintenance of
secrecy of voting by
electors within
polling station and
voting procedure

24-(1) Every elector to whom a ballot paper has been issued under these rules shall maintain secrecy of voting within the polling station and for that purpose observe the voting procedure hereinafter laid down.

(2) Every elector shall have such number of votes as the number of members to be elected but no ballot paper shall be considered invalid solely on the ground that all such votes are not marked.

(3) Every elector, on receiving the ballot paper, shall forthwith,-

(a) proceed to a polling compartment provided at the place of polling and screened from observations;

(b) mark on the ballot paper in the space opposite the names of the candidates whom he wishes to elect;

(c) fold the ballot paper so as to conceal his vote;

(d) insert the folded ballot paper into the ballot box provided for the purpose;

(e) then quit the place of polling.

(4) Every elector shall vote without undue delay.

(5) No elector shall be allowed to enter a polling compartment when another elector is inside it.

(6) The Returning Officer shall, if requested by an elector, explain to him the instructions contained on the ballot paper for the recording of votes.

(7) If owing to physical incapacity or illiteracy an elector is unable to record his votes on the ballot paper or to read it, the Returning Officer shall on being so requested by the elector record the vote in the ballot paper according to the direction of the elector. The elector shall then either himself or with the assistance of the Returning Officer put the ballot paper folded up into the ballot box.

(8) If an elector to whom a ballot paper has been issued refuses, after warning given by the Returning Officer, to observe the procedure as laid down above, the ballot paper issued to him shall, whether he has recorded his vote thereon or not, be taken back, from him by the Returning Officer.

(9) After the ballot paper has been taken back, the Returning Officer shall record on its back, the words "cancelled; voting procedure violated" and put his signature and date below these words.

(10) All the ballot papers on which the words "Cancelled; voting procedure violated" are recorded shall be kept in a separate cover which shall bear on its face the words "Ballot papers; voting procedure violated".

(11) The vote, if any recorded on a ballot paper referred to in sub-rule (9), shall not be counted.

25-(1) As soon as the poll is closed, the Returning Officer, shall, in the presence of the contesting candidates and the elector who may be present, proceed to count the votes.

Procedure at the counting

(2) The Returning Officer shall open the ballot box and shall-

(a) count the number of ballot papers taken out there from and record it in a statement;

(b) scrutinize the ballot papers and separate those which in his opinion are valid from those which in his opinion are invalid endorsing on the later the word "rejected" with reasons for such rejection.

(3) A ballot paper shall be rejected as invalid if-

(a) it is without any mark of casting of vote; or

(b) it has mark of casting of vote more than the number of candidates to be elected.

26-(1) After the counting of votes is complete, the Returning Officer shall declare such number of candidates as are required to be elected, securing the highest number of votes, to be duly elected and in the event of equality of votes between any candidates and the addition of one vote will entitle any of those candidates to be declared elected, the Returning Officer shall forthwith decide between those candidates by lot and proceed as if the candidate on whom the lot falls, had an additional vote.

Declaration of result

(2) The Returning Officer shall, as soon as may be, intimate to the State Election Commission, the State Planning Commission, the Secretary, the Chief Executive Officer of the Zila Panchayat and Mukhya Nagar Adhikari or the Executive Officer, as the case may be, of the Municipality concerned, the result of the election.

(3) The Returning Officer shall forward all the papers relating to the election to the Secretary for safe custody who shall retain them for such period as may be determined by the State Election Commission.

27-Notwithstanding anything contained elsewhere in these rules, the State Election Commission may in the case of any grave emergency or other unavoidable cause, alter any of the dates notified under rule 7. The extension or alteration in the date or dates notified as aforesaid may be made even though the date or dates originally notified may have expired.

Alteration of dates in emergencies

28-(1) Where a vacancy occurs by reason of death, resignation or removal of a member or for any other reason, it shall be filled in the manner provided in these rules for election of member for the residue of the term of the member and the intimation of such vacancy shall as soon as possible be given by the Secretary to the State Election Commission.

Procedure to be followed in filling casual vacancies

(2) Any vacancy referred to in sub-rule (1) shall be filled within six weeks from the date of intimation of the vacancy to the State Election Commission.

29-The election of the members shall be completed within a period of six weeks from the date of completion of the election of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be:

When election to be completed

Provided that the first election of the member after the commencement of these rules shall be completed within the period of eight weeks from such commencement.

CHAPTER - III

District Plan

Submission of
District Plan

30-(1) The district plan shall be finalised and approved by the Committee in accordance with the time-schedule determined by the State Government.

(2) Five copies of the district plan finalised by the Committee shall be submitted to the State Government on such date as may be determined by the State Government from time to time.

(3) A relevant portion of the district plan pertaining to a department of the State Government shall be made available to the concerned department, Head of the Department and district level officers of the district.

(4) The district plan shall include scheme-wise financial details, statement of scheme-wise physical targets and achievements, description part in respect of schemes, statement of site selection of new development works and facilities, site selection for the construction of buildings, description of construction agencies, statement relating to equipments, machines and other required informations, which may be, by order, specified from time to time by the State Government.

CHAPTER - IV

Experts

Terms and
conditions on
which an expert
may be invited

31-(1) The Committee may invite experts to attend its meeting for the purposes of assisting it in discharge of its functions.

Only one non-official expert in a subject shall be invited to attend a meeting of the committee :

Provided that no such expert shall be invited for more than two times in a year.

(3) A non-official expert invited to attend the meeting of a Committee shall be entitled to get Travelling Allowance from the place of his residence to the place of the meeting of that Committee and Daily Allowance as admissible to the lowest grade of Group 'A' officer of the State Government.

(4) Every bill for Travelling Allowance or Daily Allowance under sub-rule (2) shall be submitted to the Secretary, who shall countersign the bill after satisfying himself as to the correctness or admissibility of the amount claimed in the bill and send it to the Joint Secretary of the Committee for payment.

(5) An official expert invited to attend the meeting of a Committee shall draw Travelling Allowance, Daily Allowance and other allowances, if any, from the organisation to which he represents at such rate as is admissible to him in that organisation.

Interpretation

32-If any question arises with respect to the interpretation of these rules, it shall be referred to the State Government whose decision thereon shall be final.

By order,

V. VENKATACHALAM,

Principal Secretary, Planning.

SCHEDULE
[See Rule 3 (1)]

Sl. No.	Name of Districts	Number of members under sub-section (2) of section 4 of the Act	Number of members under clauses (a), (b) and (d) of sub-section (4) of section 4 of the Act	Number of members under clause (e) of sub-section (4) of section 4 of the Act	Number of members under sub-section (4) of section 4 of the Act	Total number of members of the Committee
1	2	3	4	5	6	7
1	Allahabad	32	3	5	8	40
2	Kanpur-Nagar	32	3	5	8	40
3	Jaunpur	32	3	5	8	40
4	Azamgarh	32	3	5	8	40
5	Gorakhpur	32	3	5	8	40
6	Sitapur	32	3	5	8	40
7	Muzzafarnagar	32	3	5	8	40
8	Bareilly	32	3	5	8	40
9	Moradabad	32	3	5	8	40
10	Lucknow	32	3	5	8	40
11	Agra	32	3	5	8	40
12	Hardoi	32	3	5	8	40
13	Sultanpur	32	3	5	8	40
14	Varanasi	32	3	5	8	40
15	Bulandshahr	28	3	4	7	35
16	Bijnor	28	3	4	7	35
17	Badaun	28	3	4	7	35
18	Kheri	28	3	4	7	35
19	Meerut	28	3	4	7	35
20	Ghazipur	28	3	4	7	35
21	Rae Bareli	28	3	4	7	35
22	Aligarh	28	3	4	7	35
23	Saharanpur	28	3	4	7	35
24	Ballia	28	3	4	7	35
25	Ghaziabad	28	3	4	7	35
26	Etah	28	3	4	7	35
27	Kushinagar	28	3	4	7	35
28	Pratapgarh	28	3	4	7	35
29	Deoria	28	3	4	7	35
30	Gonda	28	3	4	7	35
31	Unnao	28	3	4	7	35
32	Barabanki	28	3	4	7	35
33	Shahjahanpur	24	3	3	6	30
34	Fatehpur	24	3	3	6	30
35	Bahraich	24	3	3	6	30
36	Basti	24	3	3	6	30

Sl. No.	Name of Districts	Number of members under sub-section (2) of section 4 of the Act	Number of members under clauses (a), (b) and (d) of sub-section (4) of section 4 of the Act	Number of members under clause (e) of sub-section (4) of section 4 of the Act	Number of members under sub-section (4) of section 4 of the Act	Total number of members of the Committee
1	2	3	4	5	6	7
37	Sidharthnagar	24	3	3	6	30
38	Maharajganj	24	3	3	6	30
39	Faizabad	24	3	3	6	30
40	Mirzapur	24	3	3	6	30
41	Mathura	24	3	3	6	30
42	Ambedkar Nagar	24	3	3	6	30
43	Firozabad	24	3	3	6	30
44	Rampur	24	3	3	6	30
45	Mau	20	3	2	5	25
46	Jhansi	20	3	2	5	25
47	Balrampur	20	3	2	5	25
48	Jyotiba Phule Nagar	20	3	2	5	25
49	Mainpuri	20	3	2	5	25
50	Kanpur Dehat	20	3	2	5	25
51	Farrukhabad	20	3	2	5	25
52	Pilibhit	20	3	2	5	25
53	Chandauli	20	3	2	5	25
54	Hathras	20	3	2	5	25
55	Banda	20	3	2	5	25
56	Jalaun	20	3	2	5	25
57	Kaushambi	20	3	2	5	25
58	Kannauj	20	3	2	5	25
59	Etawah	20	3	2	5	25
60	Sant Ravidas Nagar Bhadohi	20	3	2	5	25
61	Sonbhadra	20	3	2	5	25
62	Baghpat	20	3	2	5	25
63	Auraiyya	20	3	2	5	25
64	Sant Kabir Nagar	16	3	1	4	20
65	Shravasti	16	3	1	4	20
66	Harnirpur	16	3	1	4	20
67	Gautam Buddha Nagar	16	3	1	4	20
68	Lalitpur	16	3	1	4	20
69	Chitrakut	12	3		3	15
70	Mahoba	12	3		3	15

पी०एस०यू०पी०-ए०पी० 852 राजपत्र-(हि०)-(2013)-2008-597 प्रतियां-(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी० 1 सा० राज्य योजना-(2014)-2008-1000 प्रतियां-(कम्प्यूटर/आफसेट)।

स्तम्भ-एक
विद्यमान नियम

7-उक्त नियमावली में नियम 20 में, हिन्दी पाठ में, नीचे स्तम्भ-1 में दिये गये उपनियम (2) के स्थान पर स्तम्भ-2 में दिया गया उपनियम रख दिया जायेगा, अर्थात् :-

स्तम्भ-एक
विद्यमान नियम

(2) मतदान अधिकारी नियम 7 के खण्ड (स) के अधीन निर्धारित समय पर मतदान स्थल को बन्द कर देगा और उसके बाद वहाँ किसी मतदाता को प्रवेश न करने देगा :

प्रतिबन्ध यह है कि सभी ऐसे मतदाताओं को जो उस स्थल के भीतर, उसे इस प्रकार बंद किये जाने के पूर्व, उपस्थित हों, अपना मत अभिलिखित करने का अधिकार होगा।

8-उक्त नियमावली में नीचे स्तम्भ-1 में दिये गये नियम 29 के स्थान पर स्तम्भ-2 में दिया गया नियम रख दिया जायेगा, अर्थात् :-

स्तम्भ-एक
विद्यमान नियम

(29) जिला पंचायत अथवा जिले की नगर पालिकाओं, जैसी भी स्थिति हो, के सदस्यों के निर्वाचन के 6 सप्ताह के भीतर सदस्यों का चुनाव कार्य पूरा हो जायेगा :

प्रतिबन्ध यह है कि इस नियमावली के लागू होने के 8 सप्ताह के अन्दर सदस्यों के प्रथम चुनाव की कार्यवाही पूर्ण कर ली जायेगी।

स्तम्भ-दो

एतद्वारा प्रतिस्थापित नियम

(3) यदि जिला पंचायत अथवा जिले की नगर पालिकाओं, जैसी भी स्थिति हो, के निर्वाचित सदस्यों की संख्या आरक्षण के विरुद्ध निर्वाचित किये जाने वाले सदस्यों की संख्या के बराबर या उससे कम हो तो जिला पंचायत अथवा जिले की नगर पालिकाओं, जैसी भी स्थिति हो, के समस्त निर्वाचित सदस्य, निर्वाचन अधिकारी द्वारा सदस्य के रूप में घोषित किये जायेंगे।

नियम 20 का संशोधन

स्तम्भ-दो

एतद्वारा प्रतिस्थापित नियम

(2) निर्वाचन अधिकारी नियम 7 के खण्ड (ग) के अधीन निर्धारित समय पर मतदान स्थल को बन्द कर देगा और उसके बाद वहाँ किसी मतदाता को प्रवेश न करने देगा :

प्रतिबन्ध यह है कि सभी ऐसे मतदाताओं को जो उस स्थल के भीतर, उसे इस प्रकार बंद किये जाने के पूर्व, उपस्थित हों, अपना मत अभिलिखित करने का अधिकार होगा।

नियम 29 का संशोधन

स्तम्भ-दो

एतद्वारा प्रतिस्थापित नियम

(29) जिला पंचायत अथवा जिले की नगर पालिकाओं, जैसी भी स्थिति हो, के सदस्यों के निर्वाचन के 6 सप्ताह के भीतर सदस्यों का चुनाव कार्य पूरा हो जायेगा :

प्रतिबन्ध यह है कि इस नियमावली के लागू होने के 12 सप्ताह के अन्दर सदस्यों के प्रथम चुनाव की कार्यवाही पूर्ण कर ली जायेगी।

आज्ञा से,
वी० वेंकटाचलम्,
प्रमुख सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 9/7/35-AA-2-99-55, dated March 14, 2008 :

No. 9/7/35-AA-2-99-55

Dated Lucknow, March 14, 2008

In exercise of the powers under section 19 of the Uttar Pradesh District Planning Committee Act, 1999 (U.P. Act. no. 32 of 1999), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh District Planning Committee Rules 2008.

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE

(FIRST AMENDMENT) RULES, 2008

Short title and commencement

1. (1) These rules may be called the Uttar Pradesh District Planning Committee (First Amendment) Rules, 2008.

(2) They shall come into force with effect from the date of their publication in the *Gazette*.

General Amendment

2. In the Uttar Pradesh District Planning Committee Rules, 2008, hereinafter referred to as the said rules, in hindi version for the words "Maidan Adhikari" wherever occurring the words "Nirvachan Adhikari" shall be substituted.

Amendment of rule 3

3. In the said rules, for rule 3 as set out in Column-I below, the rule as set out in Column-II shall be substituted, namely :—

COLUMN-I

Existing rule.

3. (1) A Committee shall consist of such number of members as specified against its respective district in the Schedule.

(2) The State Government may, by notified order, amend the Schedule.

(3) Out of the total number of members referred to in sub-rule (1), the State Election Commission shall, by notification in the *Gazette* determine the number of members to be elected from amongst the elected members of Zila Panchayat and from the Municipalities of the district separately in the proportion to the ratio between the population of rural areas and of the urban areas in the district :

Provided that where the number of members for the urban areas and rural areas in district is in fraction, the fraction less than half shall be ignored and the fraction of half or more shall be counted one.

COLUMN-II

Rule as hereby substituted

3. (1) A Committee shall consist of such number of members as specified against its respective district in the Schedule.

(2) The State Government may, by notified order, amend the Schedule.

(3) Out of the total number of members referred to in sub-rule (1), the State Election Commission shall, by notification in the *Gazette* determine the number of members to be elected from amongst the elected members of Zila Panchayat and from the Municipalities of the district separately in the proportion to the ratio between the population of rural areas and of the urban areas in the district :

Provided that where the number of members for the urban areas and rural areas in district is in fraction, the fraction less than half shall be ignored and the fraction of half or more shall be counted one.

(4) Where the number of members to be elected from the municipalities in the district is equal to or greater than, the number of Municipalities, at least one member shall be elected from every Municipality in the district:

COLUMN-I

Existing rule

COLUMN-II

Rule as hereby substituted

Provided that where the number of members to be elected from the Municipalities in the district is less than the number of Municipalities,—

(a) not more than one member shall be elected from a municipality;

(b) the member, who shall get maximum number of vote in a Municipality, shall be declared as member from that Municipality, after that no other member shall be elected from that Municipality, inspite of any other member gets votes greater than such member.

4. In the said rules, for rule 6 set out in Column-I below, the rule as set out in Column-II shall be substituted, namely:—

Amendment of rule 6

COLUMN-I

Existing rule

6. (1) The number of members to be elected from the elected members of the Zila Panchayat or of the Municipalities in the district, as the case may be, belonging to the Scheduled Castes, Scheduled Tribes, other Backward Classes of citizens and Women shall be in the ratio of reservation provided to that class in the Zila Panchayat or the Municipalities, as the case may be.

(2) Where the number of members to be elected from the Municipalities in the district is equal to, or greater than, the number of Municipalities, at least one member shall be elected from every Municipality in the district:

Provided that where the number of members to be elected from the Municipalities in the district is less than the number of Municipalities, not more than one member shall be elected from a Municipality.

COLUMN-II

Rule as hereby substituted

6. The number of members to be elected from the elected members of the Zila Panchayat or of the Municipalities in the district, as the case may be, belonging to the Scheduled Castes, Scheduled Tribes, other Backward Classes of citizens and Women shall be in the ratio of reservation provided to that class in the Zila Panchayat or the Municipalities, as the case may be.

Amendment of
rule 8

5. In the said rules, for rule 8 as set out in Column-I below, the rule as set out in Column-II shall be substituted, namely :—

COLUMN-I

Existing rule

8. (1) Before the issue of notification under rule 7, the Returning Officer shall cause to be prepared separately a list of the persons who are elected members for the time being, of the Zila Panchayat and the Municipalities in the district, hereinafter in this chapter referred to as elector, and give public notice of the same by having an authentic copy of the list affixed each at his office and such other conspicuous places in the district as he may think proper.

(2) The Returning Officer may at any time before the commencement of the poll make such corrections in the list as may be occasioned by any changes in the membership or upon discovery of any error in the list whether upon the consideration of any claim or objection to the inclusion of any name made by any person or otherwise:

Provided that no name included in the list shall be omitted therefrom without prior notice to such person of the proposed omission and giving him an opportunity of showing cause against the proposed omission.

COLUMN-II

Rule as hereby substituted

8. (1) Before the issue of notification under rule 7, the Returning Officer shall cause to be prepared separately a list of the persons who are elected members for the time being, of the Zila Panchayat and the Municipalities in the district, hereinafter in this chapter referred to as elector, and give public notice of the same by having an authentic copy of the list affixed each at his office and such other conspicuous places in the district as he may think proper.

(2) The Returning Officer may at any time before the commencement of the poll make such corrections in the list as may be occasioned by any changes in the membership or upon discovery of any error in the list whether upon the consideration of any claim or objection to the inclusion of any name made by any person or otherwise:

Provided that no name included in the list shall be omitted therefrom without prior notice to such person of the proposed omission and giving him an opportunity of showing cause against the proposed omission.

(3) Separate voter list shall be made for Zila Panchayat and of the Municipalities in the District. In the case of Municipalities, a joint voter list shall be prepared consisting of members for the time being in such Municipalities.

6. In the said rules, for rule-14 set out in Column-I below, the rule as set out in Column-II shall be substituted, namely :—

COLUMN-I

Existing rule

14. (1) If the number of candidates is equal to the number of the members to be elected, the Returning Officer shall forthwith declare such candidates to be duly elected member and cause a copy of such declaration to be affixed at his notice board.

COLUMN-II

Rule as hereby substituted

14. (1) If the number of candidates is equal to the number of the members to be elected, the Returning Officer shall forthwith declare such candidates to be duly elected member and cause a copy of such declaration to be affixed at his notice board.

Amendment of
rule 14

COLUMN-I

Existing rule

(2) If the number of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, is equal to, or less than, the number of members to be elected, all the elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, shall be declared as members by the Returning Officer.

COLUMN-I

Existing rule

(2) If the number of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, is equal to, or less than, the number of members to be elected, all the elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, shall be declared as members by the Returning Officer.

(3) If the number of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, is equal to, or less than, the number of members to be elected against reservation, all the elected members of the Zila Panchayat or the Municipalities in the district, as the case may be, shall be declared as members by the Returning Officer.

7. In the said rules, in Hindi-version in rule-20 for sub rule(2) set out in Column-I below, the sub rule as set out in Column-II shall be substituted, namely :-

Amendment of rule 20

COLUMN-I

Existing rule

(2) मतदान अधिकारी नियम-7 के खण्ड (स) के अधीन निर्धारित समय पर मतदान स्थल को बन्द कर देगा और उसके बाद वहां किसी मतदाता को प्रवेश न करने देगा।

प्रतिबन्ध यह है कि सभी ऐसे मतदाताओं को जो उस स्थल के भीतर, उसे इस प्रकार बंद किये जाने के पूर्व, उपस्थित हों, अपना मत अभिलिखित करने का अधिकार होगा।

Rule as hereby substituted

(2) निर्वाचन अधिकारी नियम-7 के खण्ड (ग) के अधीन निर्धारित समय पर मतदान स्थल को बन्द कर देगा और उसके बाद वहां किसी मतदाता को प्रवेश न करने देगा।

प्रतिबन्ध यह है कि सभी ऐसे मतदाताओं को जो उस स्थल के भीतर, उसे इस प्रकार बंद किये जाने के पूर्व उपस्थित हों, अपना मत अभिलिखित करने का अधिकार होगा।

8. In the said rules, for rule-29 set out in Column-I below, the rule as set out in Column-II shall be substituted, namely :-

Amendment of rule 29

COLUMN-I

Existing rule

29. The election of the members shall be completed within a period of six weeks from the date of completion of the election of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be:

Provided that the first election of the member after the commencement of these rules shall be completed within the period of eight weeks from such commencement

COLUMN-II

Rule as hereby substituted

29. The election of the members shall be completed within a period of six weeks from the date of completion of the election of elected members of the Zila Panchayat or the Municipalities in the district, as the case may be:

Provided that the first election of the member after the commencement of these rules shall be completed within the period of twelve weeks from such commencement

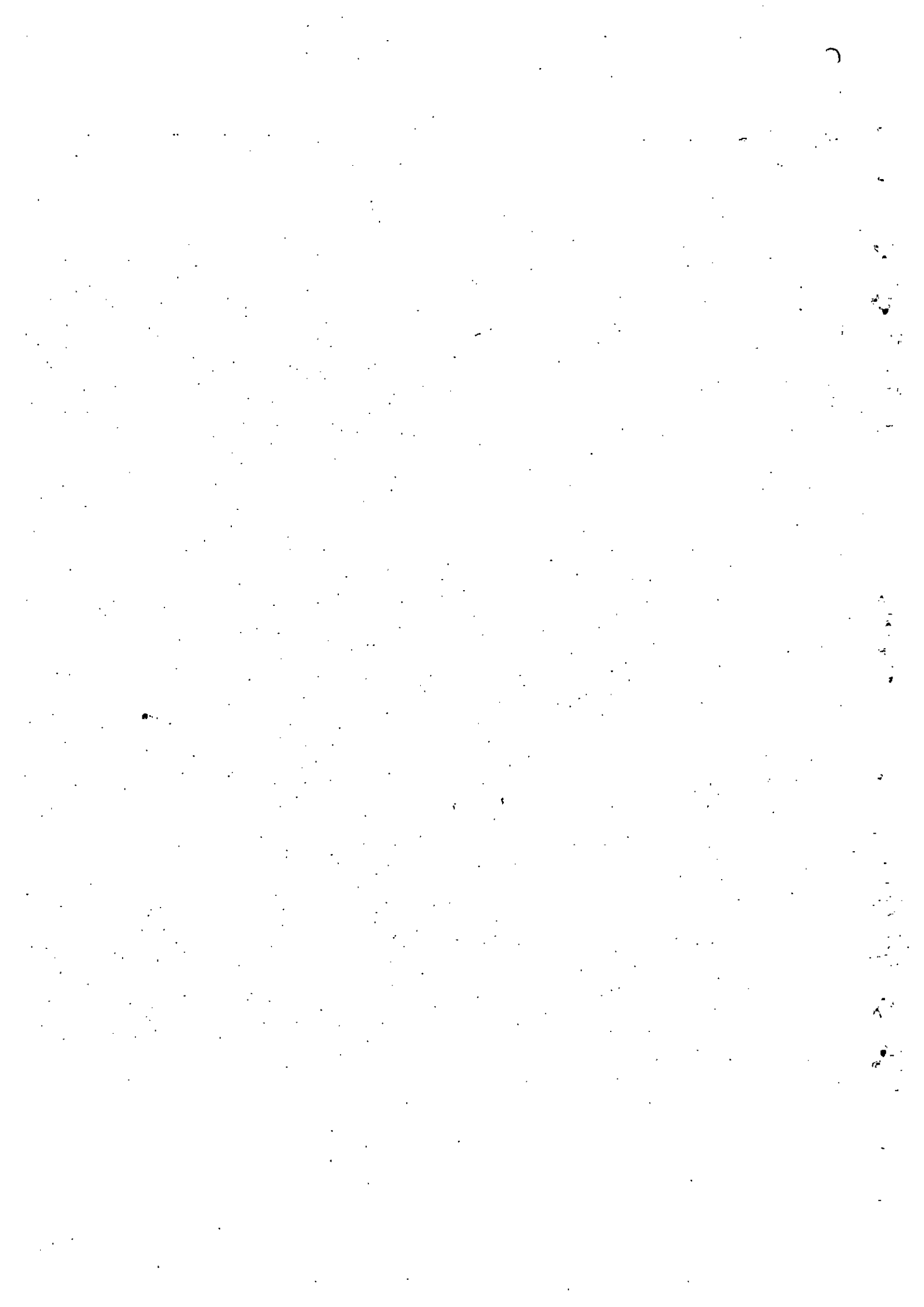
V. VENK

Pr

JAM,

iv.

पी०एस०यू०पी०-ए०पी० 1184 राजपत्र-(हि०)-(2622)-2008-587 प्रतियां-(कम्प्यू-टी०/आफसेट)।
पी०एस०यू०पी०-ए०पी० 2 सा० राज्य योजना-(2623)-2008-1000 प्रतियां-(कम्प्यू-टी०/आफसेट)।





सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 11 फरवरी, 2009

माघ 22 1930 शक सम्वत्

उत्तर प्रदेश सरकार

राज्य योजना आयोग-2

संख्या 9/7/35-आ-2/99-55

लखनऊ, 11 फरवरी, 2009

अधिसूचना

प० आ०-95

उत्तर प्रदेश जिला योजना समिति अधिनियम 1999 (उत्तर प्रदेश अधिनियम संख्या 32 सन् 1999) की धारा 19 के अधीन शक्ति का प्रयोग करके राज्यपाल उत्तर प्रदेश-जिला योजना समिति नियमावली, 2008 को संशोधित करने की दृष्टि से निम्नलिखित नियमावली बंधते हैं-

उत्तर प्रदेश जिला योजना समिति (द्वितीय संशोधन) नियमावली, 2009

1--(1) यह नियमावली उत्तर प्रदेश जिला योजना समिति (द्वितीय संशोधन) नियमावली, 2009 कही जायेगी।

(2) यह गजट में प्रकाशित होने के दिनांक से प्रवृत्त होगी।

2-उत्तर प्रदेश जिला योजना समिति नियमावली 2008 में, अनुसूची में, अनुसूची का संशोधन

(क) क्रमांक-26 की प्रविष्टि के अन्तर्गत निम्नलिखित प्रविष्टियाँ रख दी जायेगी, अर्थात् :-

1	2	3	4	5	6	7
26	एटा	24	3	3	6	7
					6	30

(ख) क्रमांक-70 की प्रविष्टि के अन्तर्गत निम्नलिखित प्रविष्टि रामभवार बद्धा दी जायेगी:-

1	2	3	4	5	6	7
71	काशीराम नगर	16	3	1	4	7
					4	20

आज्ञा से,
नजीत सिंह,
मुख्य सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 9.7/35-AA-2/99-55 dated February 11, 2009

No. 9.7/35-AA-2/99-55

Dated Lucknow, February 11, 2009

IN exercise of the powers under section 19 of the Uttar-Pradesh District Planning Committee Act, 1999 (U.P. Act. no. 32 of 1999), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh District Planning Committee Rules 2008:--

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE
(SECOND AMENDMENT) RULES, 2009.

Short title and commencement

1. (1) These rules may be called the Uttar Pradesh District Planning Committee (Second Amendment) Rules, 2009

(2) They shall come into force with effect from the date of their publication in the Gazette.

Amendment of the Schedule

2. In the Uttar Pradesh District Planning Committee Rules, 2008, in the Schedule.

(a) for entries at serial 26 the following entries shall columnwise be substituted, namely:-

1	2	3	4	5	6	7
26	Etah	24	3	3	6	30

(b) after entries at serial 70 the following entries shall columnwise be inserted, namely :

1	2	3	4	5	6	7
71	Kanshiram Nagar	16	3	1	4	20

By order.

MANJIL SINGH.

Pramukh Sachiv.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, सोमवार, 7 फरवरी, 2011

माघ-18, 1932 शक सम्बत्

उत्तर प्रदेश सरकार

राज्य योजना आयोग-2

संख्या 9/7-35-आ-2-99-55

लखनऊ, 7 फरवरी, 2011

अधिसूचना

प० आ०-169

उत्तर प्रदेश जिला योजना समिति अधिनियम, 1999 (उत्तर प्रदेश अधिनियम संख्या 32, सन् 1999) की धारा 19 के अधीन शक्ति का प्रयोग करके, राज्यपाल उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 को संशोधित करने की दृष्टि से निम्नलिखित नियमावली बनाते हैं :

उत्तर प्रदेश जिला योजना समिति (तृतीय संशोधन) नियमावली, 2011

1--(1) यह नियमावली उत्तर प्रदेश जिला योजना समिति (तृतीय संशोधन) नियमावली, 2008 के अन्तर्गत प्रारम्भ होगी।

(2) यह गजट में प्रकाशित होने के दिनांक से प्रवृत्त होगी।

अनुसूची का
संशोधन

2-उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 में, अनुसूची में, -
(क) नीचे दिये गये स्तम्भ-एक में दी गई क्रमांक-50 की प्रविष्टियों के स्थान पर स्तम्भ-दो में दी गई प्रविष्टियां स्तम्भवार रख दी जायेगी, अर्थात् :-

स्तम्भ-एक विद्यमान प्रविष्टियाँ							स्तम्भ-दो एतद्वारा प्रतिस्थापित प्रविष्टियाँ						
1	2	3	4	5	6	7	1	2	3	4	5	6	7
50	कानपुर देहात	20	3	2	5	25	50	रमाबाई नगर	20	3	2	5	25

(ख) क्रमांक-71 की प्रविष्टियों-के-बाद निम्नलिखित प्रविष्टियां स्तम्भवार बढ़ा दी जायेगी, अर्थात्:-

1	2	3	4	5	6	7
72	छत्रपति शाहूजी महाराज नगर	28	3	4	7	35

आज्ञा से,
मनजीत सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the constitution, the Governor is pleased to order the publication of the following English translation of notification no. 9/VII-35-AA-2-99-55, Dated February 07, 2011.

No. 9/VII-35-AA-2-99-55

Dated Lucknow, February 07, 2011

IN exercise of the powers under section 19 of the Uttar Pradesh district Planning committee Act, 1999 (U.P. Act no. 32 of-1999), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh District Planning Committee Rules 2008:-

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE
(THIRD AMENDMENT) RULES, 2011

Short title and
commencement

1. (1) These rules may be called the Uttar Pradesh District Planning Committee (Third Amendment) Rules, 2011.

(2) They shall come into force with effect from the date of their publication in the Gazette.

Amendment of
the Schedule

2. In the Uttar Pradesh District Planning Committee Rules, 2008, in the Schedule,

(a) for the entries at serial 50, set out in column-I below, the entries as set out in column-II shall columnwise be substituted, namely:-

Column-I Existing entries							Column-II Entries as hereby substituted						
1	2	3	4	5	6	7	1	2	3	4	5	6	7
50	Kanpur Dehat	20	3	2	5	25	50	Ramabai Nagar	20	3	2	5	25

(b) after entries at serial 71, the following entries shall columnwise be inserted, namely:-

1	2	3	4	5	6	7
72	Chhatrapati Shahuji Maharaj Nagar	28	3	4	7	35

By order,
MANJIT SINGH,
Pramukh Sachiv.

पी०एस०न्यू०पी०-ए०पी० 1224 राजपत्र (हि०)-2011-(2499)-599 प्रतियां (कम्प्यूटर/टी०/आफसर्ट)।

पी०एस०न्यू०पी०-ए०पी० 1 सा० योजना आयोग-2011-(2500)-500 प्रतियां (कम्प्यूटर/टी०/आफसर्ट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड-(ख)
(परिनियत आदेश)

लखनऊ, शुक्रवार, 28 सितम्बर, 2012
आश्विन 6, 1934 शक सम्वत्

उत्तर प्रदेश सरकार
राज्य योजना आयोग अनुभाग-2

संख्या 9/7/35-आ-2/99-55
लखनऊ, 28 सितम्बर, 2012

अधिसूचना

प०आ०-531

उत्तर प्रदेश जिला योजना समिति अधिनियम, 1999 (उत्तर प्रदेश अधिनियम संख्या 32 सन् 1999) की धारा 19 के अधीन शक्ति का प्रयोग करके, राज्यपाल उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 को संशोधित करने की दृष्टि से निम्नलिखित नियमावली बनाते हैं :-

उत्तर प्रदेश जिला योजना समिति (चतुर्थ संशोधन) नियमावली, 2012

1-(1) यह नियमावली उत्तर प्रदेश जिला योजना समिति की (चतुर्थ संशोधन) नियमावली, 2012 कही जायेगी।

संक्षिप्त नाम और
प्रारम्भ

(2) यह गजट में प्रकाशित होने के दिनांक से प्रवृत्त होगी।

2-उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 में, अनुसूची में,-

अनुसूची का
संशोधन

(क) नीचे स्तम्भ-एक में दिये गये क्रमांक 25,48,50,71 एवं 72 की प्रविष्टियों

के स्थान पर स्तम्भ-दो में प्रत्येक के समक्ष दी गई प्रविष्टियां स्तम्भवार रख दी जाएंगी, अर्थात् :-

स्तम्भ-एक विद्यमान प्रविष्टियाँ							स्तम्भ-दो एतद्वारा प्रतिस्थापित प्रविष्टियाँ						
1	2	3	4	5	6	7	1	2	3	4	5	6	7
25	गाजियाबाद	28	3	4	7	35	25	गाजियाबाद	12	3		3	15
48	ज्योतिबा फूले नगर	20	3	2	5	25	48	अमरोहा	20	3	2	5	25
50	रमाबाई नगर	20	3	2	5	25	50	कानपुर देहात	20	3	2	5	25
71	काशीराम नगर	16	3	1	4	20	71	कासगंज	16	3	1	4	20
72	छत्रपति शाहूजी महाराज नगर	28	3	4	7	35	72	अमेठी	28	3	4	7	35

(ख) क्रमांक-72 की प्रविष्टियों के पश्चात् निम्नलिखित प्रविष्टियां स्तम्भवार बदा दी जायेगी अर्थात् :-

1	2	3	4	5	6	7
73	सम्भल	24	3	3	6	30
74	शामली	12	3		3	15
75	हापुड़	12	3		3	15

आज्ञा से,
संजीव नायर,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 9/7/35-AA-2-99-55, dated September 28, 2012:

No. 9/7/35-AA-2-99-55
Dated Lucknow, September 28, 2012

IN exercise of the powers under section 19 of the Uttar Pradesh District Planning Committee Act, 1999 (U.P. Act no. 32 of 1999), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh District Planning Committee Rules, 2008:-

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE
(FOURTH AMENDMENT) RULES, 2012

Short title and
Commencement

1. (1) These rules may be called The Uttar Pradesh District Planning Committee (Fourth Amendment) Rules, 2012.

(2) They shall come into force with effect from the date of their publication in the Gazette.

Amendment of
the Schedule

2. In the Uttar Pradesh District Planning Committee Rules, 2008, in the Schedule, -

(c) for the entries of serial 25, 48, 50, 71 and 72 set out in column-I below,

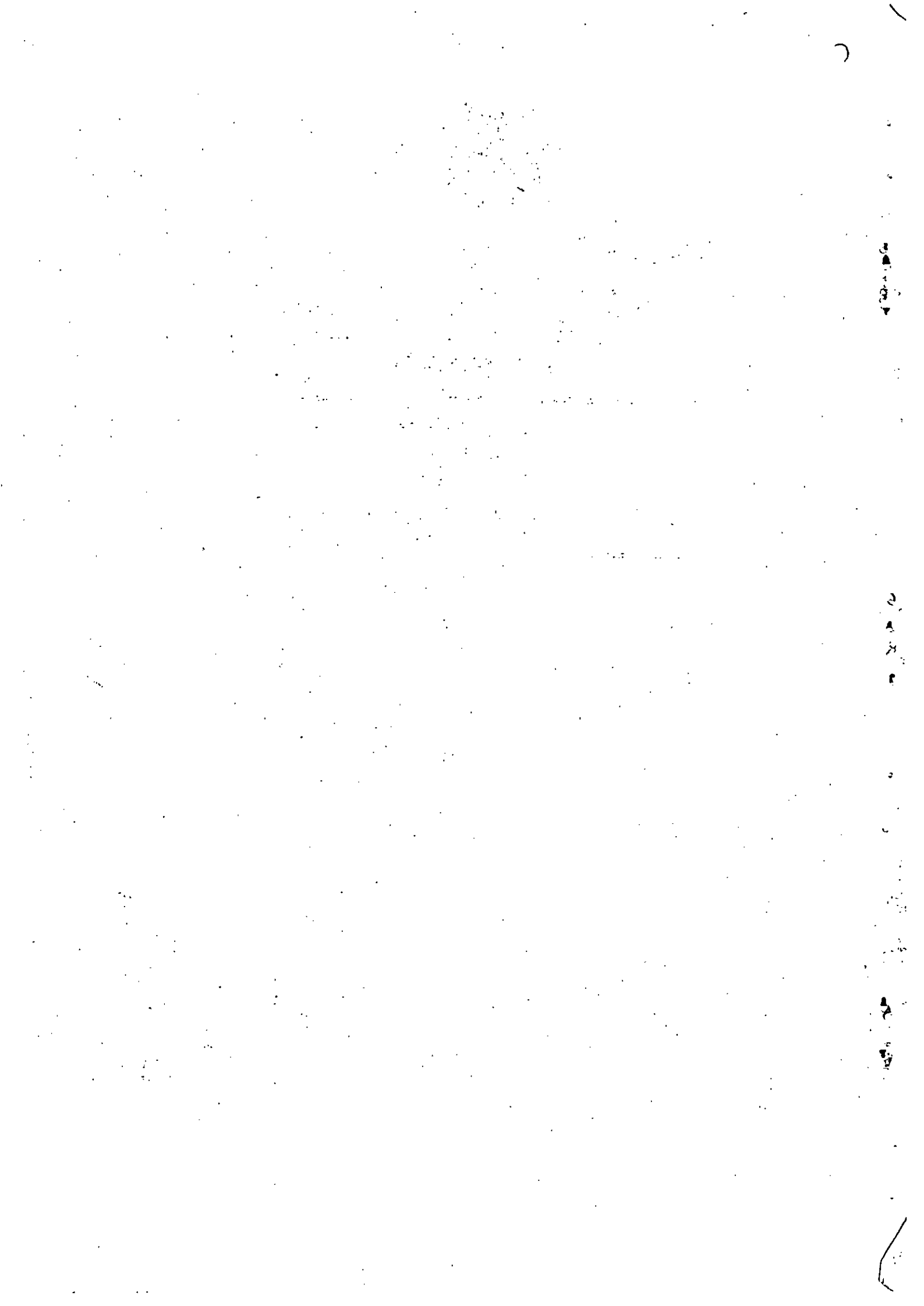
the entries as set out against each in column-II shall column wise be substituted, namely :-

COLUMN-I Existing entries							COLUMN-II Entries as hereby substituted						
1	2	3	4	5	6	7	1	2	3	4	5	6	7
25	Ghaziabad	28	3	4	7	35	25	Ghaziabad	12	3		3	15
48	Jyotiba Phule Nagar	20	3	2	5	25	48	Amroha	20	3	2	5	25
50	Ramabai Nagar	20	3	2	5	25	50	Kanpur Dehat	20	3	2	5	25
71	Kanshiram Nagar	16	3	1	4	20	71	Kasganj	16	3	1	4	20
72	Chhatrapati Shahuji Maharaj Nagar	28	3	4	7	35	72	Amethi	28	3	4	7	35

(b) after entries at serial 72, the following entries shall columnwise be inserted, namely :-

1	2	3	4	5	6	7
73	Sambhal	24	3	3	6	30
74	Shamli	12	3		3	15
75	Hapur	12	3		3	15

By order,
SANJEEV NAIR,
Pramukh Sachiv.





सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, बुधवार, 6 मार्च, 2019
फाल्गुन 15, 1940 शक सम्बत्

उत्तर प्रदेश सरकार
राज्य योजना आयोग अनुभाग-2
संख्या 3/2019-9-7-35-आ-2-99-55
लखनऊ, 6 मार्च, 2019

अधिसूचना

प०आ०-89

उत्तर प्रदेश जिला योजना समिति अधिनियम, 1999 (उत्तर प्रदेश अधिनियम संख्या 32 सन् 1999) की धारा 19 के अधीन शक्तियों का प्रयोग करके, राज्यपाल उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 को संशोधित करने की दृष्टि से निम्नलिखित नियमावली बनाते हैं।

उत्तर प्रदेश जिला योजना समिति (पंचम संशोधन) नियमावली, 2019

1-(1) यह नियमावली उत्तर प्रदेश जिला योजना समिति (पंचम संशोधन) नियमावली, 2019 कही जायेगी।

(2) यह गजट में प्रकाशित किये जाने के दिनांक से प्रवृत्त होगी।

2-उत्तर प्रदेश जिला योजना समिति नियमावली, 2008 में, अनुसूची में,-

नीचे स्तम्भ-एक में दी गई क्रम संख्या 01 और 39 की प्रविष्टियों के स्थान पर स्तम्भ-दो में दी गई प्रविष्टियां रतम्भवार रख दी जायेंगी, अर्थात् :-

स्तम्भ-एक विद्यमान प्रविष्टियाँ						
1	2	3	4	5	6	7
1	इलाहाबाद	32	3	5	8	40
39	फैजाबाद	24	3	3	6	30

स्तम्भ-दो एतद्वारा प्रतिस्थापित प्रविष्टियाँ						
1	2	3	4	5	6	7
1	प्रयागराज	32	3	5	8	40
39	अयोध्या	24	3	3	6	30

आज्ञा से,
दीपक त्रिवेदी,
अपर मुख्य सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 3/2019-9-7-35-AA-2-99-55, dated March 6, 2019 :

No. 3/2019-9-7-35-AA-2-99-55

Dated Lucknow, March 6, 2019

In exercise of the powers under section 19 of the Uttar Pradesh District Planning Committee Act, 1999 (U.P. Act no. 32 of 1999), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh District Planning Committee Rules, 2008.

THE UTTAR PRADESH DISTRICT PLANNING COMMITTEE
(FIFTH AMENDMENT) RULES, 2019

1. (1) These rules may be called the Uttar Pradesh District Planning Committee (Fifth Amendment) Rules, 2019. Short title and commencement

(2) They shall come into force with effect from the date of their publication in the Gazette.

2. In the Uttar Pradesh District Planning Committee Rules, 2008, in the Schedule,— Amendment of the Schedule

for the entries at serial-01 and 39 set out in column-I below, the entries as set out in column-II shall columnwise be *substituted*, namely :-

COLUMN-I Existing entries						
1	2	3	4	5	6	7
1	Allahabad	32	3	5	8	40
39	Faizabad	24	3	3	6	30

COLUMN-II Entries as hereby substituted						
1	2	3	4	5	6	7
1	Prayagraj	32	3	5	8	40
39	Ayodhya	24	3	3	6	30

By order,
DEEPAK TRIVEDI,
Apar Mukhya Sachiv.

पी०एस०यू०पी०-ए०पी० 570 राजपत्र-2019-(1501)-599 प्रतियां (क०/टी०/ऑफसेट)।

पी०एस०यू०पी०-ए०पी० 3 सा० नियोजन-2019-(1502)-1000 प्रतियां (क०/टी०/ऑफसेट)।